

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing Platform)

ITEM No.09
IA Nos.73/2021, 30/2022 in
CP (IB) No.198/BB/2020

IN THE MATTER OF:

M/s. Antal Infotech Pvt. Ltd. ... Petitioner
Rep. by Mr. Vinay Bangalore Srinivasa Murthy

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 06.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. PRASANTA KUMAR MOHANTY
HON'BLE MEMBER (TECHNICAL)

PRESENT (Through Video Conferencing):

For the Liquidator: Ms. K.M. Sai Apabharana, Adv.
For IA 73/2021 : Shri Vishwanath, Adv. for Respondent
For IA 30/2022 : Shri Saravana P., Adv.

ORDER

IA No.73 of 2021:

1. This application has been filed by IRP of Corporate Applicant u/s 45 r/w Section 49 of the Code seeking to pay to the Corporate Applicant a sum of Rs.75 Lakhs wrongly withheld as penalty under Clause 25 of the impugned Agreement, etc.
2. Heard Ms. K.M. Sai Apabharana, Ld. Counsel for the Applicant and Shri Vishwanath, Ld. Counsel appearing on behalf of Shri Hemanth Rao, Ld. Counsel for the Respondent.
3. Ld. Liquidator is directed to ensure that the process of liquidation of the Corporate Applicant is to be completed as expeditiously as possible.
4. List the matter before Regular Bench on **19.04.2023**.

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IA No. 30 of 2022:

1. This application has been filed by the EPFO, Bangalore u/s 42 of the Code r/w Rule 7 of the I&B (Application to Adjudicating Authority) Rules, 2016 seeking to condone the delay, and a direction to the IRP/RP to consider the claim of EPFO etc.
2. Heard the Ld. Counsel for the Applicant and the Liquidator.
3. List the matter before Regular Bench on **19.04.2023**.

Sd/-

**PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)**

Krishna

Sd/-

**T. KRISHNAVALLI
MEMBER (JUDICIAL)**